

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C)
28711-28712/2010

No(s).

UDAI NARAIN RAI

Petitioner(s)

VERSUS

BOARD OF REVENUE & ORS.

Respondent(s)

Date : 15/05/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr.Aviral Shukla,adv.
Mr. Nirnimesh Dube,Adv.

For Respondent(s)

Mr. Amit Kumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.28711/2010

Four weeks time as last chance is given to the Ld.counsel for the petitioner to file an application for substitution to bring on record the Lrs. of the deceased respondent No.4(i).

Fresh steps for the service of notice by usual mode to the unserved respondent Nos.3,7,9,11 & 12 shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served on the respondent No.3

through the Ld.Standing counsel representing the State of U.P.and on the other respondents through the concerned District Court, the particulars of which shall be furnished by the Ld.counsel for the
Signature Not Verified

petitioner
Digitally signed by
Sushma Kumari Bajaj
Date: 2015.05.18

within the period stipulated above.

10:23:39 IST

Reason:

List again on 03.09.2015.

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ITEM NO.5

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SLP(C) No.28712/2010

The office report indicates that service of notice is complete on the respondents, but no one has entered appearance on their behalf. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as and when the connected one gets ready.

(M K HANJURA)
Registrar

SB